NOTIFICATIONS UNDER COMPANIES ACT THE DEPUTY MINISTER IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table::--

- (1) A copy each of the following Notifications under sub-section of section 396 of the (5) Companies Act, 1956:--
 - (i) G.S.R. 187(E) published in Gazette of India dated the 26th April, 1974 containing corrigendum to Notification No. G.S.R. 172(E) published in Gazette of India dated the 5th April, 1974.
 - (11) The Heavy Electrical Companies Amalgamation Order 1974 (Hindi version) published in Notification No. 474 in Gazette of G.S.R India dated the 18th May. 1974.
- (2) A copy of Notification No. G S.R. 455 (Hindi and English versions) published in Gazette of India dated the 11th May, 1974 making certain alteratons n Schedule VI to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.

Placed in Library. See No. LT-8008/74.3

(3) A copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 23(6) of the Monopolies and Restrictive Trade Practices Act, 1969 in the matter of merger of Bengal and Investors' Limited, Assam Calcutta and J.K. Agents (Private) Limited, with M.P. Bhopal Industries Limited. and the Order dated 5th November, 1971 of the Central Government thereon, under section 62 of the said Act.

[Placed in Library. See No. LT-8009 74.1

REPORT ON PROGRESS MADE IN INTAKE OF S.C. & S.T. AGAINST VACANCIES RESERVED FOR THEM IN RECRUITMENT ETC. ON THE RAILWAYS

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS MOHD, SHAFI QURESHI): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Sastes and Scheduled Tribes against vacancies reserved for them in rcruitment and promotion categories on the Railways for the half year ending 30th September, 1973. [Placed in Library. See No. LT-8010/74.1

12 12 hrs.

AMENDMENT TO DIRECTIONS BY THE SPEAKER

SECRETARY-GENERAL: I beg to lay on the Table a copy of Direction 9A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 3rd May, 1974:--

- 1. The Appropriation (No. 2) Bill, 1974.
- 2. The Finance Bill, 1974.
- 3. The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1974.
- 4. The Union Duties of Excise Amendment (Distribution) Bill, 1974.

[General Secretary]

- 2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the House of Parliament and assented to since a report was last made to the House on the 3rd May, 1974:
- 1. The Constitution (Thirty-Second Amendment) Bill 1974.
- 2. The Constitution (Thirty-third Amendment) Bill 1974.
 - 3. The Estate Duty (Distribution)
 Amendment Bill, 1974.

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED NON-SUPPLY OF STAPLE FIBRE YARN AND RAYON FILAMENT YARN TO SMALL-SCALE WEAVING INDUSTRY

MR. SPEAKER: Mr. Lakkappa, the first speaker on Calling Attention is given five to seven minutes. All others will be given four to five minutes. Please do not lose your time in long introductions. Please be brief.

SHRI K LAKKAPPA (Tumkur): Sir. I call the attention of the Minister of Commerce to the wollowing matter of urgent public importance and I request that he may make a statement thereon:

'The reported non-supply of staple fibre yarn and rayon filament yarn to small scale weaving industry by the spinners'

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHY-AYA): Mr. Speaker, Sir, Government have been receiving representations over the past few months about the inadequate availability of viscose staple fibre yarn and rayon filament yarn, ctusing considerable hardship to the weavers. The position in respect of these two types of fibres is as follows:—

74 staple fibre yarn etc. to small scale weaving industry (C.A.)

The total production of viscose staple fibre spun-yarn is 60 million kgs, which is for short of our total demand. The problem was accentuated because of prolonged strike in the Gwalior Rayon pulp production unit when their production in 1973 fell from estimated 78.000 to 58,000 tonnes. while the only other unit supplying staple fibre to the shipping mills, namely, South India Viscose Limited, had only a limited production capacity of about 4,000 tonnes. With a view to ensure adequate supply of fibre to the voinning units and to avoid the possibility of individual mills or group of mills to gain substantial control over total supplies, Government decided to impose statutory contro! over the distribution of viscose staple shre to the December, spinning units from 6th 1972 The distribution pattern has, however, been challenged in a series of writ petitions filed in various High Courts. A rational distribution system cannot be implemented during the pendency of these writ petitions,

In respect of staple fibre spun-yarn the position is being reviewed in the light of the complaints received from a number of States like Punjab, Haryana, Uttar Pradesh, Gujarat, Bihar and West Bengal, and we are working out a system of pricing and distribution which is consistent with the economics of production and as well as the needs of the weavers

In respect of rayon filament yarn, the total producton in 1973 was around 37,000 tonnes which again was considerably short of the total demand. The production fell last year due to the closure of two factories. In the past, the distribution of rayon yarn was governed by voluntary agreement between the spinners and weavers' Associations, which worked satisfactorily, from August 1969 till the middle of last year. Since the middle of last year, complaints were received by us that the mills were not supplying the yarn to the weavers in accordance with the voluntary agree-